

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process)
Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
[Fortune Pharma Private Limited]

1.	Name of the corporate debtor	FORTUNE PHARMA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02.07.2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U24230MH2002PTC136393
5.	Address of the registered office and principal office (if any) of corporate debtor	Tapadiya Terrace, 1st Floor, Adalat Road, Aurangabad(Maharashtra) - 431001
6.	Date of closure of Insolvency Resolution Process	20.02.2019
7.	Liquidation commencement date of Corporate Debtor	25.11.2019 (Copy of Order received on 26.11.2019)
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Anurag Kumar Sinha IBBI/IPA-001/IP-P00427/2017-18/10750
9.	Address and e-mail of the Liquidator, as registered with the board	Address: 83, Mittal Court, Wing A, Nariman Point, Mumbai – 400021 E-mail: aksinhaip3@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o Quest Profin Advisor Pvt. Ltd., 75/76, Mittal Court, Wing C, Nariman Point, Mumbai – 400021 E-mail: aksinhaip3@gmail.com Telephone No: 9482561916
11.	Last date for submission of claims	26.12.2019

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of Liquidation of Fortune Pharma Private Limited on 25.11.19 (Date of communication of order to the Liquidator being 26.11.2019) under section 33 of the Insolvency & Bankruptcy Code, 2016

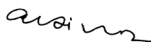
The stakeholders of Fortune Pharma Private Limited are hereby called upon to submit their claims with proofs or update their claims on or before 26th December, 2019 to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Place : Mumbai
Date : 29.11.19

Name of the Liquidator: Anurag Kumar Sinha



Signature:

Size : 8 (W) X 14 (H)